File No. J – 12021 / 9 / 2009 – JR
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26 - Mansingh Road, New Delhi – 110 011. Dated: the 28th March, 2016.

To,

The Principal Accounts Officer, Department of Legal Affairs, Lok Nayak Bhavan, 3rd Floor, 'C' – Wing, Khan Market, New Delhi – 110 003.

Subject: Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 16 Gram Nyayalayas in the State of Orissa - Regarding.

Sir.

I am directed to convey the sanction of the President of India for payment of Rs.2,11,00,000 (Rupees Two Crore Eleven Lakh) only towards Central Assistance (Rs. 1,44,00,000/- towards Non-Recurring and Rs. 67,00,000/- towards Recurring Expenditure) for establishing and operationalising 16 Gram Nyayalayas in the State of Orissa.

- 2. The Expenditure involved is debitable to Demand No.64 during 2015-16 under Major Head 2014-Administration of Justice, Minor Head 00.800 Other Expenditure, 16 Assistance to State Governments for establishing and operating Gram Nyayalayas, 16.00.31-Grant-in-aid General.
- 3. The concerned State Government is requested to utilise this amount during the current financial year 2015-16. The details of amount spent by the State Government alongwith audit certificate, utilisation certificate in the prescribed format (GFR-19-A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.
- 4. In respect of both recurring as well as non-recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.
- 5. This sanction has been entered in the Register of Grants at Serial No.17 at page no. 15-16.

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6. This issues with the concurrence of Integrated Finance Division, Ministry of Law and Justice, *vide* their Diary No. 330 / AS & FA dated 15.03.2016 and Diary No. 381 / AS&FA dated 23.03.2016 and also with the concurrence of Department of Economic Affairs vide their I.D. No. F.3 (1) - B (R) / 2016 dated 22nd March, 2016.

Yours faithfully,

(Z. A. Khan)

Under Secretary to the Government of India

Copy to:

1. Chief Secretary, Government of Orissa, Bhubaneshwar.

- 2. Principal Secretary (Law), Government of Orissa, Bhubaneshwar.
- 3. Secretary (Finance), Government of Orissa, Bhubaneshwar.
- 4. Registrar General, High Court of Orissa, Cuttack.
- 5. Accountant General, Government of Orissa, Bhubaneshwar.
- 6. Chief Controller of Accounts (Law), Lok Nayak Bhavan, New Delhi.
- 7. Pay & Accounts, Department of Legal Affairs, Janpath Bhavan, Janpath, New Delhi.
- 8. Secretary General, Supreme Court of India, New Delhi.
- 9. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
- 10. Deputy Secretary (Finance), (Kind Attention: Shri K. Suresh Kumar), Legislative Department, Ministry of Law and Justice, Fourth Floor, Shastri Bhavan, New Delhi.
- 11. Ministry of Finance, Department of Economic Affairs (Budget Division) (Kind Attention: Shri Bijender Singh, Section Officer, Reports) with respect to their ID No. F.3 (1) B (R) / 2016 dated 22nd March, 2016.
- 12. NIC Unit, Jaisalmer House, for uploading on the website of Department of Justice
- 13. Concerned File.
- 14. Guard File
- 15. Five Spare Copies.

(Z. A. Khan)

Under Secretary to the Government of India